

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

OA No. 350/00435/2014

Dated of order: 10.02.2016

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

GOUTAM CHOWDHURY & ORS  
Vs  
M/O SOCIAL JUSTICE & EMPOWERMENT

For the Applicants : Mr.B.Bhushan, Counsel  
For the Respondents:Ms.R.Basu, Counsel

ORDER

JUSTICE V.C.GUPTA, JM:

The learned counsel for the applicant has fairly conceded that the applicants' engaged in terms of the prayer made in the petition. Therefore, they shall not be fallen under the scope and ambit of the government servant so as to maintain this OA as per the provisions made in the A.T. Act, 1985. Hence, this Tribunal has no jurisdiction to decide the lis. Hence, this OA is dismissed being without jurisdiction. The applicants are at liberty to pursue their grievance at the appropriate forum.

(Jaya Das Gupta)  
Admn. Member

(Justice V.C.Gupta)  
Judicial Member